CENNRALARMMUNSSRAAIVEETRRBBUNAL PRINCIPAL BENCH

C.P.No.174/2000 in O.A.No.1728/95

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry, Member(A)



New Delhi, this the 27th day of July, 2000

V.S.Jain S/o Sh. Balwant Singh Ex-Trained Graduate Teacher Govt. Boys Middle School Old Seelampur Delhi.

... Petitioner

(By Shri A.K.Bhardwaj, Advocate)

۷s.

- 1. Shri P.S.Bhatnagar Chief Secretary NCT of Delhi 5, Alipur Road Delhi.
- 2. The Secretary Education National Capital Territory of Delhi Old Secretariate Delhi (Sh. Narender Prasad).
- 3. The Director of Education Delhi Administration National Capital Territory of Delhi Old Secretariate Delhi (Sh. S.C.Paddar) ... Contemners Suresh Chand Poddar.

(By Shri Rajan Sharma with Shri Ashwini Bhardwaj, Advocate)

ORDER (Oral)

By Justice Rajagopala Reddy:

Heard the counsel on either side.

The direction given in the order was that the respondents should release the increments within three months.



It is stated in the reply that according to the order, all the increments have been released and the amount has been credited in the petitioner's Parhament Street 4 Bank Account in Allahabad Bank, Krishan Nagar Br., Delhi vide order dated 21.7.2000. A copy of the above the been produced before us. In order has circumstances, recording the above statement and in view of the proceedings of order dated 21.7.2000, the alleged issued to the Notices is closed. CP contemnors are discharged.

(SMT. SHANTA SHASTRY)

MEMBER(A)

(V.RAJAGOPALA REDDY) VICE CHAIRMAN(J)

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